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Central Administrative Tribunal, Principal Bench

Contempt Petition No.472/2002 in  
Original Application No.1774 of 2002

New Delhi, this the 13th day of January, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V. Srikantan, Member (A)

1. Brahmpal  
S/o Shri Ravidass working as Book Binder  
Printing Section, E-in-C Branch, AHQ  
Kahsmir House, New Delhi

2. Hazari Lal  
S/o Shri Ramji Lal  
working as Machine Minder,  
Printing Section, E-in-C Branch, AHQ  
Kahsmir House, New Delhi

3. Bhagmal  
S/o Shri Khazan Chand,  
R/o P-7, 111/Mangoipuri,  
New Delhi

....Petitioners

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors. through

1. Shri Yoginder Narayan,  
Secretary,  
Ministry of Defence,  
South Block, New Delhi.

2. Lt. General Hari Oniyal,  
Engineer-in-Chief (EIC)  
Army HQ, Kahsmir House, DHQ  
New Delhi

3. Maj. P.G. Satvara,  
Garrison Engineer,  
Rao Tula Ram Marg,  
New Delhi-10.

....Respondents

(By Advocate: Shri R.P. Aggarwal)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

This Tribunal had disposed of O.A.1774/2002 on  
12.7.2002 with the following directions:

"In our view, ends of justice would be duly met if at this stage itself and without issuing notice to respondents, they are directed to re-consider the matter of

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granting increments to applicants in the higher scale of Rs.4000-6000 as claimed in their representation dated 26.7.2001 and pass a reasoned and speaking order in substitution of Annexure-I within a period of two months from the date of communication of these orders, after giving a notice to applicants. We direct accordingly.

The OA is disposed of in the above terms."

2. The reply has been filed. A decision is stated to have been taken. However the snag is that this Tribunal had directed that decision had to be taken after giving notice to the applicants. The said notice, admittedly, had not been given while a decision was taken. Learned counsel for the respondents concedes this mistake.

3. Once it is so conceded and it appears to be an inadvertent mistake, we do not intend to proceed further and discharge the rule with a direction that within two months from today after strictly complying with the direction, a decision be taken in accordance with law as directed by this Tribunal.

*V. Srikantan*  
( V. Srikantan )  
Member(A)

*V.S. Aggarwal*  
( V.S. Aggarwal )  
Chairman

/dkm/